Government of India
Ministry of Commerce
Directorate General of Foreign Trade
Udyog Bhavan, New Delhi – 110 011.

Policy Circular No.12 (RE-08)/2004-2009 Dated 27.06.2008

To

All Licensing Authorities;
All Commissioners of Customs;

Sub : Guidelines for import of Rough Marble Blocks/Slabs for the year 2008-09.

A number of representations have been received from the various associations of marble manufacturers/processors for review of the regime governing import of marble. The matter has been considered carefully by the Government. The following provisions will henceforth be applicable for import of rough marble blocks/slabs for the year 2008-09.

1. Attention is invited to EXIM Code Nos. 25151100, 25151210, 25151220, 25151290 indicated in Schedule-1 (imports) of ITC (HS) Classifications of Export and Import Items, 2004-2009. As per the provisions contained therein, import of Marble and Travertine - Crude or Roughly trimmed, Merely cut, by sawing or otherwise, into blocks or slabs of a rectangular (including square) shape & other Calcareous Stone is restricted and subject to import licensing procedures.

2. The applications for import under the above-mentioned Exim Codes will be considered in the following manner: -

I. I. **Eligibility**-

Entitlement would be restricted to those applicants who have set up manufacturing/ processing units in the country and have made imports of these items in the preceding years when these items were under SIL list.

II. **Floor Price**-
It is further clarified that these licences shall be subject to the following floor price which shall be endorsed on all licences.

i) For crude or roughly trimmed marble – US$325 per Metric Tonne (MT);
ii) For rough marble blocks – US$325 per Metric Tonne (MT); and
iii) For Slabs – US$ 500 per Metric Tonne (MT)

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III. **Entitlement**:

The total import of rough marble blocks under Exim Code Nos.25151100, 25151210, 25151220, will be subject to a ceiling of 1.40 lakh MT for this year. The entitlement of individual firm for the year 2008-09 will be worked out on the basis of the eligible turnover of the eligible firms for the year 2007-08 i.e. the turnover of the eligible firms for the year 2006-07, or the turnover of these firms for the year 2004-05 with a cap of 10%, whichever is less. Turnover of the firms for the relevant years has to be certified by Chartered accountant.

IV. The last date for receiving applications will be 20th July 2008.

V. All licences shall be subject to actual user condition.

VI. In this regard Licence holders shall file monthly returns regarding imports made by them to the concerned Regional Licensing Authority.

VII. The eligible applicants may file an application in the form given in 'Aayaat Niryaat Form' together with all relevant documents, to the concerned Regional Authority with a copy to DGFT, HQ, New Delhi.

3. This issues with the approval of Competent Authority.

Sd/-
(O. P. Hisaria)
Joint Director General of Foreign Trade

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